MANIPUR GAZETTE

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GOVERNMENT OF MANIPUR
SECRETARIAT: HEALTH DEPARTMENT

N O T I F I C A T I O N

Imphal, the 29th October, 2026

No. MED-1201/2/2026-HS-HEALTH: The registration of births and deaths is mandatorily done under the Registration of Births and Deaths (RBD) Act, 1969. The Act is administered by the Office of the Registrar General of India (ORGI), Ministry of Home Affairs at Centre and implemented by the State Governments/Union Territories Administrations throughout the country in accordance with the Rules framed by respective States.

2. Section 13 of the RBD Act, 1969 has been amended through the Registration of Births and Deaths (Amendment) Act, 2026 (No. 12 of 2026), published in the Gazette of India on 6th August, 2026. The provisions of the amended Act shall come into force with effect from 1st day of October, 2026 (Gazette of India, No. 4890 dated 16th September, 2026).

3. The amendment in section 13(3) of the RBD Act provides the order issuing authority for delayed registration as follows:

i. Any birth or death of which delayed information is given to the Registrar after one year but within two years of its occurrence, shall be registered only on an order made by a District Magistrate or Sub-Divisional Magistrate or by an Executive Magistrate authorized by the District Magistrate.

ii. Any birth or death of which delayed information is given to the Registrar after two years of its occurrence, shall be registered only on an order made by a Judicial Magistrate of the first class.

BANTEE SINGH KONTHOUJAM,
Joint Secretary (Health & FW),
Government of Manipur.

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